

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3485 of 2020

Pappu Gosai.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arun Kumar, Advocate
For the State :Mrs. Anuradha Sahay, A.P.P.

02/14-9-2020 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Doranda P.S. Case No. 415 of 2015, G.R. Case No. 3878 of 2015.

A girl had died due to an accident and when the police arrived the Jeep was set on fire and police personnel were assaulted. After much persuasion by the administration, the dead body of the girl was finally allowed to be removed.

Learned counsel for the petitioner has submitted that the petitioner does not have any criminal antecedent and the allegations are general and omnibus in nature.

It appear that similarly situated co-accused persons namely Rohit Kachhap and Sudarshan Kachhap have been granted bail by this Court in A.B.A. No. 7711 of 2019 and A.B.A. No. 7755 of 2019. Even otherwise, the allegations are general and omnibus in nature.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Ranchi in connection with Doranda P.S. Case No. 415 of 2015, G.R. Case No. 3878 of 2015, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-